



2026:AHC:13334

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 494 of 2026

Sanjay Kumar Singh

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajay Kumar Pal, Vikrant Pratap Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri Vikrant Pratap Singh, learned counsel for the writ petitioner submits that though the writ petitioner is working as Village Development Officer, however, orders have been passed on 17.11.2025 and 28.11.2025 by District Magistrate, Kushinagar and District Development Officer, Kushinagar seeking to recover surcharge from the writ petitioner. Learned counsel for the writ petitioner next submitted that the writ petitioner shall be filing an appeal before the District Magistrate, however, protection be accorded.

2. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer an appeal before the concerned competent authority, District Magistrate, Kushinagar by 30.01.2026. On the said motion, the District Magistrate shall proceed to decide the appeal within a period of two months.

3. Till filing of the appeal, i.e. by 30.01.2026, no coercive action shall be taken against the writ petitioner and it shall be open for the writ petitioner to file stay application, which shall be considered within 15 days thereafter.

January 20, 2026

N.S.Rathour

(Vikas Budhwar,J.)